

**Bill No. 194 of 2015**

THE REPEALING AND AMENDING (FOURTH)  
BILL, 2015

A

BILL

*to repeal certain enactments and to amend certain other enactments.*

BE it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Repealing and Amending (Fourth) Act, 2015. Short title.
2. The enactments specified in the First Schedule are hereby repealed to the extent  
5 mentioned in the fourth column thereof. Repeal of  
certain  
enactments.
3. The enactments specified in the Second Schedule are hereby amended to the extent  
and in the manner mentioned in the fourth column thereof. Amendment  
of certain  
enactments.
4. The repeal by this Act of any enactment shall not affect any other enactment in  
which the repealed enactment has been applied, incorporated or referred to; Savings.

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

5

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

10

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

#### THE FIRST SCHEDULE

(See section 2)

#### REPEALS

Year	No.	Short title	Extent of repeal
1	2	3	4
1863	16	The Excise (Spirits) Act, 1863	So much as is not repealed.
1871	23	The Pensions' Act, 1871	So much as is not repealed.
1874	4	The Foreign Recruiting Act, 1874	So much as is not repealed.
1875	18	The Indian Law Reports Act, 1875	So much as is not repealed.
1879	6	The Elephants Preservation Act, 1879	So much as is not repealed.
1890	13	The Excise (Malt Liquors) Act, 1890	The whole.
1898	3	The Lepers Act, 1898	The whole.
1902	4	The Indian Tramways Act, 1902	The whole.
1912	8	The Wild Birds and Animals Protection Act, 1912	So much as is not repealed.
1913	6	The Mussalman Wakf Validating Act, 1913	The whole.
1916	7	The Indian Medical Degrees Act, 1916	The whole.
1919	1	The Local Authorities Pensions and Gratuities Act, 1919	The whole.
1930	32	The Mussalman Wakf Validating Act, 1930	The whole.
1933	2	The Children (Pledging of Labour) Act, 1933	The whole.
1936	18	The Red Cross Society (Allocation of Property) Act, 1936	The whole.
1936	22	The Indian Companies (Amendment) Act, 1936	The whole.
1938	24	The Employers' Liability Act, 1938	The whole.

1	2	3	4
1940	12	The Income-tax Law Amendment Act, 1940	So much as is not repealed.
1941	22	The Indian Merchant Shipping (Amendment) Act, 1941	The whole.
1941	23	The Indian Income-tax (Amendment) Act, 1941	The whole.
1941	24	The Excess Profits Tax (Second Amendment) Act, 1941	The whole.
1941	25	The Railways (Local Authorities' Taxation) Act, 1941	The whole.
1947	44	The Income-tax and Business Profits Tax (Amendment) Act, 1947	The whole.
1947	45	The Indian Trade Unions (Amendment) Act, 1947	The whole.
1948	38	The Continuance of Legal Proceedings Act, 1948.	The whole.
1948	48	The Income-tax and Business Profits Tax (Amendment) Act, 1948	The whole.
1948	58	The Exchange of Prisoners Act, 1948	The whole.
1948	60	The Resettlement of Displaced Persons (Land Acquisition) Act, 1948	The whole.
1949	24	The Delhi Hotels (Control of Accommodation) Act, 1949	The whole.
1949	53	The Indian Merchant Shipping (Amendment) Act, 1949	The whole.
1949	59	The Merged States (Laws) Act, 1949	The whole.
1950	9	The Indian Tea Control (Amendment) Act, 1950	The whole.
1950	26	The Drugs (Control) Act, 1950	So much as is not repealed.
1950	52	The Essential Supplies (Temporary Powers) Amendment Act, 1950	The whole.
1950	71	The Indian Income-tax (Amendment) Act, 1950	The whole.
1950	72	The Essential Supplies (Temporary Powers) Second Amendment Act, 1950	The whole.
1951	42	The Indian Merchant Shipping (Amendment) Act, 1951	The whole.
1951	59	The Delhi Premises (Requisition and Eviction) Amendment Act, 1951	The whole.
1952	9	The Indian Independence Pakistan Courts (Pending Proceedings) Act, 1952	So much as is not repealed.
1952	49	The Indian Tea Control (Amendment) Act, 1952	The whole.
1952	54	The Central Tea Board (Amendment) Act, 1952	The whole.
1953	23	The Indian Merchant Shipping (Amendment) Act, 1953	The Whole.

1	2	3	4
1953	25	The Indian Income-tax (Amendment) Act, 1953	The whole.
1953	54	The Reserve Bank of India (Amendment and Miscellaneous Provisions) Act, 1953	So much as is not repealed.
1954	9	The Control of Shipping (Amendment) Act, 1954	The whole.
1954	13	The Press (Objectionable Matter) Amendment Act, 1954	The whole.
1954	23	The State Acquisition of Lands for Union Purposes (Validation) Act, 1954	The whole.
1954	33	The Indian Income-tax (Amendment) Act, 1954	The whole.
1954	41	The Taxation Laws (Extension to Jammu and Kashmir) Act, 1954	The whole.
1954	53	The Prevention of Disqualification (Parliament and Part C States Legislatures) Second Amendment Act, 1954	The whole.
1955	29	The Industrial Disputes (Appellate Tribunal) Amendment Act, 1955	The whole.
1955	52	The Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Act, 1955	The whole.
1956	10	The Control of Shipping (Continuance) Act, 1956	The whole.
1956	26	The Indian Income-tax (Amendment) Act, 1956	The whole.
1956	36	The Industrial Disputes (Amendment and Miscellaneous Provisions) Act, 1956	So much as is not repealed.
1956	45	The Newspaper (Price and Page) Act, 1956	The whole.
1956	52	The Government Premises (Eviction) Amendment Act, 1956	The whole.
1956	63	The Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1956	The whole.
1956	95	The Banking Companies (Amendment) Act, 1956	So much as is not repealed.
1957	17	The Life Insurance Corporation (Amendment) Act, 1957	So much as is not repealed.
1957	47	The Indian Telegraph (Amendment) Act, 1957	The whole.
1957	53	The Indian Railways (Amendment) Act, 1957	So much as is not repealed.
1957	64	The Prevention of Disqualification (Amendment) Act, 1957	The whole.
1958	9	The Control of Shipping (Continuance) Act, 1958	The whole.
1958	33	The Estate Duty (Amendment) Act, 1958	So much as is not repealed.
1958	35	The Manipur and Tripura (Repeal of Laws) Act, 1958	The whole.

1	2	3	4
1958	54	The Prevention of Disqualification (Amendment) Act, 1958	The whole.
1959	1	The Indian Income-tax (Amendment) Act, 1959	The whole.
1959	17	The Coal Grading Board (Repeal) Act, 1959	The whole.
1959	29	The Public Wakfs (Extension of Limitation) Act, 1959	The whole.
1960	16	The Estate Duty (Amendment) Act, 1960	So much as is not repealed.
1960	18	The Indian Boilers (Amendment) Act, 1960	So much as is not repealed.
1960	28	The Taxation Laws (Amendment) Act, 1960	The whole.
1960	45	The Indian Museum (Amendment) Act, 1960	So much as is not repealed.
1960	54	The Railway Passenger Fares (Amendment) Act, 1960	The whole.
1960	65	The Companies (Amendment) Act, 1960	So much as is not repealed.
1961	7	The Banking Companies (Amendment) Act, 1961.	So much as is not repealed.
1961	36	The Newspaper (Price and Page) Continuance Act, 1961	The whole.
1961	55	The Sugar (Regulation of Production) Act, 1961	The whole.
1962	17	The Air Corporations (Amendment) Act, 1962	So much as is not repealed.
1962	43	The Companies (Amendment) Act, 1962	The whole.
1962	56	The State-Associated Banks (Miscellaneous Provisions) Act, 1962	So much as is not repealed.
1962	59	The Personal Injuries (Emergency Provisions) Act, 1962	The whole.
1963	21	The Compulsory Deposit Scheme Act, 1963	The whole.
1963	37	The Personal Injuries (Compensation Insurance) Act, 1963	The whole.
1963	53	The Companies (Amendment) Act, 1963	The whole.
1964	32	The Companies (Amendment) Act, 1964	The whole.
1965	23	The Banking Laws (Application to Co-operative Societies) Act, 1965	So much as is not repealed.
1965	31	The Companies (Amendment) Act, 1965	The whole.
1966	21	The Merchant Shipping (Amendment) Act, 1966	So much as is not repealed.
1966	30	The Electricity (Supply) Amendment Act, 1966	So much as is not repealed.

1	2	3	4
1966	37	The Companies (Second Amendment) Act, 1966	The whole.
1967	14	The Essential Commodities (Amendment) Act, 1967	So much as is not repealed.
1967	25	The Standards of Weights and Measures (Extension to Kohima and Mokokchung Districts) Act, 1967	The whole.
1968	60	The State Agricultural Credit Corporations Act, 1968.	The whole.
1969	17	The Companies (Amendment) Act, 1969	So much as is not repealed.
1969	22	The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1969	The whole.
1969	23	The Coal Bearing Areas (Acquisition and Development) Amendment Act, 1969	So much as is not repealed.
1969	28	The Central Sales Tax (Amendment) Act, 1969	So much as is not repealed.
1969	37	The Delhi High Court (Amendment) Act, 1969	So much as is not repealed.
1969	38	The Wakf (Amendment) Act, 1969	So much as is not repealed.
1970	24	The Petroleum (Amendment) Act, 1970	So much as is not repealed.
1970	25	The Merchant Shipping (Amendment) Act, 1970	So much as is not repealed.
1970	51	The Central Labour Laws (Extension to Jammu and Kashmir) Act, 1970	The whole.
1971	63	The Jayanti Shipping Company (Acquisition of Shares) Act, 1971	The whole.
1971	64	The Coking Coal Mines (Emergency Provisions) Act, 1971	The whole.
1972	58	The Indian Copper Corporation (Acquisition of Undertaking) Act, 1972	So much as is not repealed.
1972	72	The Sick Textile Undertakings (Taking Over of Management) Act, 1972	The whole.
1973	15	The Coal Mines (Taking Over of Management) Act, 1973	The whole.
1973	62	The Konkan Passenger Ships (Acquisition) Act, 1973	The whole.
1974	4	The Esso (Acquisition of Undertakings in India) Act, 1974	The whole.
1974	37	The Additional Emoluments (Compulsory Deposit) Act, 1974	The whole.

1	2	3	4
1976	2	The Burmah Shell (Acquisition of Undertakings in India) Act, 1976	The whole.
1976	97	The Burn Company and Indian Standard Wagon Company (Nationalisation) Act, 1976	The whole.
1976	98	The Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Act, 1976	The whole.
1976	106	The Untouchability (Offences) Amendment and Miscellaneous Provision Act, 1976	So much as is not repealed.
1977	17	The Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] Act, 1977	The whole.
1978	21	The Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Act, 1978	The whole.
1979	28	The Kosangas Company (Acquisition of Undertaking) Act, 1979	The whole.
1980	64	The Maruti Limited (Acquisition and Transfer of Undertakings) Act, 1980	The whole.
1981	18	The Essential Commodities (Special Provisions) Act, 1981	The whole.
1981	19	The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Act, 1981	So much as is not repealed.
1981	41	The Burmah Oil Company [Acquisition of Shares of Oil India Limited and of the Undertakings in India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited] Act, 1981	The whole.
1982	26	The Prevention of Cruelty to Animals (Amendment) Act, 1982	So much as is not repealed.
1982	31	The Estate Duty (Amendment) Act, 1982	The whole.
1982	38	The Payment of Wages (Amendment) Act, 1982	The whole.
1982	50	The Amritsar Oil Works (Acquisition and Transfer of Undertakings) Act, 1982	The whole.
1982	58	The Central Excise Laws (Amendment and Validation) Act, 1982	The whole.
1982	68	The Drugs and Cosmetics (Amendment) Act, 1982	So much as is not repealed.
1983	29	The National Oilseeds and Vegetable Oils Development Board Act, 1983	The whole.
1983	40	The Textile Undertakings (Taking Over of Management) Act, 1983	The whole.
1983	44	The Indian Railways (Amendment) Act, 1983	So much as is not repealed.
1984	1	The Banking Laws (Amendment) Act, 1983	The whole.

1	2	3	4
1984	16	The Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1984	The whole.
1984	26	The Payment of Gratuity (Second Amendment) Act, 1984	So much as is not repealed.
1984	33	The Mogul Line Limited (Acquisition of Shares) Act, 1984	The whole.
1984	34	The Essential Commodities (Amendment) Act, 1984	The whole.
1984	38	The Delhi Development (Amendment) Act, 1984	The whole.
1984	45	The Employees' State Insurance (Amendment) Act, 1984	So much as is not repealed.
1984	53	The Estate Duty (Amendment) Act, 1984	The whole.
1984	54	The Levy Sugar Price Equalisation Fund (Amendment) Act, 1984	So much as is not repealed.
1984	59	The University Grants Commission (Amendment) Act, 1984	So much as is not repealed.
1984	63	The Dowry Prohibition (Amendment) Act, 1984	The whole.
1984	67	The Taxation Laws (Amendment) Act, 1984	The whole.
1985	3	The General Insurance Business (Nationalisation) Amendment Act, 1985	So much as is not repealed.
1985	83	The Futwah-Islampur Light Railway Line (Nationalisation) Act, 1985	The whole.
1986	33	The Merchant Shipping (Amendment) Act, 1986	So much as is not repealed.
1986	66	The Shipping Development Fund Committee (Abolition) Act, 1986	The whole.
1987	27	The National Security (Amendment) Act, 1987	The whole.
1987	43	The Constitution (Scheduled Tribes) Order (Amendment) Act, 1987	The whole.
1989	3	The Direct Tax Laws (Amendment) Act, 1989	The whole.
1989	29	The Employees' State Insurance (Amendment) Act, 1989	So much as is not repealed.
1991	2	The Taxation Laws (Amendment) Act, 1991	The whole except section 6.
1991	34	The Consumer Protection (Amendment) Act, 1991	So much as is not repealed.
1991	44	The Wildlife (Protection) Amendment Act, 1991	So much as is not repealed.
1991	60	The Delhi High Court (Amendment) Act, 1991	So much as is not repealed.
1993	49	The Betwa River Board (Amendment) Act, 1993	So much as is not repealed.

1	2	3	4
1994	27	The Punjab Gram Panchayat, Samitis and Zilla Parishad (Chandigarh Repeal) Act, 1994	The whole.
1999	2	The Cotton Ginning and Pressing Factories (Repeal) Act, 1998	The whole.
1999	4	The Railway Claims Tribunal (Amendment) Act, 1998	The whole.
1999	11	The Income-tax (Second Amendment) Act, 1998	The whole.
1999	17	The Patents (Amendment) Act, 1999	The whole.
1999	21	The Companies (Amendment) Act, 1999	The whole.
1999	28	The Income-tax (Amendment) Act, 1999	The whole.
1999	38	The Mines and Minerals (Regulation and Development) Amendment Act, 1999	The whole.
2000	2	The Telecom Regulatory Authority of India (Amendment) Act, 2000	The whole.
2000	19	The Cotton Textiles Cess (Repeal) Act, 2000	The whole.
2000	24	The Indian Companies (Foreign Interests) and the Companies (Temporary Restrictions on Dividends) Repeal Act, 2000	The whole.
2000	25	The Cotton Cloth (Repeal) Act, 2000	The whole.
2000	26	The Iron and Steel (Amalgamation and Takeover Laws) Repeal Act, 2000	The whole.
2000	27	The Motor Vehicles (Amendment) Act, 2000	The whole.
2000	31	The Army and Air Force (Disposal of Private Property) Amendment Act, 2000	The whole.
2000	32	The Indian Power Alcohol (Repeal) Act, 2000	The whole.
2000	33	The All-India Institute of Medical Sciences (Amendment) Act, 2000	The whole.
2000	36	The Cable Television Networks (Regulation) Amendment Act, 2000	The whole.
2000	38	The Rehabilitation Council of India (Amendment) Act, 2000	The whole.
2000	46	The Workmen's Compensation (Amendment) Act, 2000	The whole.
2000	47	The Passport (Entry into India) Amendment Act, 2000	The whole.
2000	51	The Aircraft (Amendment) Act, 2000	The whole.
2000	53	The Companies (Amendment) Act, 2000	The whole.
2001	1	The Taxation Laws (Amendment) Act, 2000	The whole except section 5.
2001	4	The Taxation Laws (Amendment) Act, 2001	The whole except section 8.

1	2	3	4
2001	11	The Insurance Laws (Transfer of Business and Emergency Provisions) Repeal Act, 2001	The whole.
2001	17	The U.P. Sugarcane Cess (Validation) Repeal Act, 2001	The whole.
2001	18	The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Act, 2001	The whole.
2001	20	The Banking Companies (Legal Practitioners' Clients' Accounts) Repeal Act, 2001	The whole.
2001	21	The Electricity Regulatory Commissions (Amendment) Act, 2001	The whole.
2001	28	The Live-stock Importation (Amendment) Act, 2001	The whole.
2001	31	The Trade Unions (Amendment) Act, 2001	The whole.
2001	32	The Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Act, 2001	The whole.
2001	34	The Indian Medical Council (Amendment) Act, 2001	The whole.
2001	35	The Sugarcane Cess (Validation) Repeal Act, 2001	The whole.
2001	44	The Salaries and Allowances of Ministers (Amendment) Act, 2001	The whole.
2001	55	The National Commission for Safai Karamcharis (Amendment) Act, 2001	The whole.
2001	56	The Cine-workers Welfare Fund (Amendment) Act, 2001	The whole.
2001	57	The Companies (Amendment) Act, 2001	The whole.
2002	13	The Jute Manufactures Cess (Amendment) Act, 2002	The whole.
2002	17	The Passports (Amendment) Act, 2002	The whole.
2002	24	The All-India Institute of Medical Sciences (Amendment) Act, 2002	The whole.
2002	25	The Constitution (Scheduled Castes) Order (Amendment) Act, 2002	The whole.
2002	32	The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Act, 2002	The whole.
2002	44	The Coast Guard (Amendment) Act, 2002	The whole.
2002	45	The National Co-operative Development Corporation (Amendment) Act, 2002	The whole.
2002	50	The Petroleum (Berar Extension) Repeal Act, 2002	The whole.
2002	61	The Constitution (Scheduled Castes) Orders (Second Amendment) Act, 2002	The whole.
2002	63	The Merchant Shipping (Amendment) Act, 2002	The whole.
2002	64	The Medical Termination of Pregnancy (Amendment) Act, 2002	The whole.

1	2	3	4
2003	1	The Companies (Amendment) Act, 2002	The whole.
2003	14	The Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Act, 2002	The whole.
2003	16	The Wildlife (Protection) (Amendment) Act, 2002	The whole.
2003	19	The Water (Prevention and Control of Pollution) Cess (Amendment) Act, 2003	The whole.
2003	29	The Banking Service Commission (Repeal) Act, 2003	The whole.
2003	38	The Infant Milk Substitutes, Feeding Bottles and Infant Food (Regulation of Production, Supply and Distribution) Amendment Act, 2003	The whole.
2003	43	The Airports Authority of India (Amendment) Act, 2003	The whole.
2003	47	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2003	The whole.
2003	52	The Railway Protection Force (Amendment) Act, 2003	The whole.
2003	54	The Taxation Laws (Amendment) Act, 2003	The whole.
2003	56	The Railways (Amendment) Act, 2003	The whole.
2003	57	The Electricity (Amendment) Act, 2003	The whole.
2004	5	The Indian Council of World Affairs (Amendment) Act, 2003	The whole.
2004	8	The Indian Telegraph (Amendment) Act, 2003	The whole.
2004	25	The Customs and Central Excise Laws (Repeal) Act, 2004	The whole.
2005	15	The Patents (Amendment) Act, 2005	The whole.
2005	23	The Navy (Amendment) Act, 2005	The whole.
2005	41	The Payment of Wages (Amendment) Act, 2005	The whole.
2005	47	The Railways (Amendment) Act, 2005	The whole.
2005	55	The Taxation Laws (Amendment) Act, 2005	The whole.
2006	7	The Cost and Works Accountants (Amendment) Act, 2006	The whole.
2006	8	The Company Secretaries (Amendment) Act, 2006	The whole.
2006	9	The Chartered Accountants (Amendment) Act, 2006	The whole.
2006	23	The Companies (Amendment) Act, 2006	The whole.
2006	33	The Juvenile Justice (Care and Protection of Children) Amendment Act, 2006	The whole.
2006	39	The Wildlife (Protection) Amendment Act, 2006	The whole.
2006	42	The Central Silk Board (Amendment) Act, 2006	The whole.
2006	48	The Constitution (Scheduled Tribes) Order Amendment Act, 2006	The whole.

1	2	3	4
2006	57	The Indian Telegraph (Amendment) Act, 2006	The whole.
2007	4	The Commissions for Protection of Child Rights (Amendment) Act, 2006	The whole.
2007	25	The Cable Television Networks (Regulation) Amendment Act, 2007	The whole.
2007	26	The Electricity (Amendment) Act, 2007	The whole.
2007	31	The Constitution (Scheduled Castes) Order (Amendment) Act, 2007	The whole.
2007	36	The Apprentices (Amendment) Act, 2007	The whole.
2007	38	The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Act, 2007	The whole.
2007	42	The All-India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education and Research (Amendment) Act, 2007	The whole.
2007	44	The Aircraft (Amendment) Act, 2007	The whole.
2007	45	The Payment of Bonus (Amendment) Act, 2007	The whole.
2007	49	The Indian Boilers (Amendment) Act, 2007	The whole.
2008	11	The Railways (Amendment) Act, 2008	The whole.
2008	12	The Prasar Bharati (Broadcasting Corporation of India) Amendment Act, 2008	The whole.
2008	13	The Food Safety and Standards (Amendment) Act, 2008	The whole.
2008	14	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2008	The whole.
2008	15	The Maternity Benefit (Amendment) Act, 2008	The whole.
2008	26	The Drugs and Cosmetics (Amendment) Act, 2008	The whole.
2009	2	The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Act, 2008	The whole.
2009	3	The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Act, 2008	The whole.
2009	10	The Information Technology (Amendment) Act, 2008	The whole.
2009	28	The Carriage by Air (Amendment) Act, 2009	The whole.
2009	34	The Metro Railways (Amendment) Act, 2009	The whole.
2009	45	The Workmen's Compensation (Amendment) Act, 2009	The whole.
2009	46	The National Rural Employment Guarantee (Amendment) Act, 2009	The whole.
2009	47	The Payment of Gratuity (Amendment) Act, 2009	The whole.

1	2	3	4
2010	2	The Salaries and Allowances of Ministers (Amendment) Act, 2009	The whole.
2010	15	The Payment of Gratuity (Amendment) Act, 2010	The whole.
2010	17	The Plantations Labour (Amendment) Act, 2010	The whole.
2010	18	The Employees' State Insurance (Amendment) Act, 2010	The whole.
2010	24	The Industrial Disputes (Amendment) Act, 2010	The whole.
2010	25	The Foreign Trade (Development and Regulation) Amendment Act, 2010	The whole.
2010	26	The Securities and Insurance Laws (Amendment and Validation) Act, 2010	The whole.
2010	28	The Energy Conservation (Amendment) Act, 2010	The whole.
2010	32	The Indian Medical Council (Amendment) Act, 2010	The whole.
2010	34	The Mines and Minerals (Development and Regulation) Amendment Act, 2010	The whole.
2010	35	The Essential Commodities (Amendment) Act, 2010	The whole.
2011	10	The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Act, 2011	The whole.
2011	12	The Juvenile Justice (Care and Protection of Children) Amendment Act, 2011	The whole.
2011	13	The Indian Medical Council (Amendment) Act, 2011	The whole.
2011	18	The National Council for Teacher Education (Amendment) Act, 2011	The whole.
2011	21	The Cable Television Networks (Regulation) Amendment Act, 2011	The whole.
2012	1	The Damodar Valley Corporation (Amendment) Act, 2011	The whole.
2012	2	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2011	The whole.
2012	3	The Chartered Accountants (Amendment) Act, 2011	The whole.
2012	4	The Company Secretaries (Amendment) Act, 2011	The whole.
2012	6	The Prasar Bharati (Broadcasting Corporation of India) Amendment Act, 2011	The whole.
2012	9	The Petroleum and Minerals Pipelines (Acquisition of Right of user in Land) Amendment Act, 2011	The whole.
2012	10	The Cost and Works Accountants (Amendment) Act, 2011	The whole.
2012	20	The Indian Medical Council (Amendment) Act, 2012	The whole.
2012	24	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2012	The whole.

1	2	3	4
2012	25	The Railway Property (Unlawful Possession) Amendment Act, 2012	The whole.
2012	30	The Right of Children to Free and Compulsory Education (Amendment) Act, 2012	The whole.
2012	37	The All-India Institute of Medical Sciences (Amendment) Act, 2012	The whole.
2013	2	The Prevention of Money-laundering (Amendment) Act, 2012	The whole.
2013	3	The Unlawful Activities (Prevention) Amendment Act, 2012	The whole.
2013	13	The Criminal Law (Amendment) Act, 2013	The whole.
2013	19	The National Highways Authority of India (Amendment) Act, 2013	The whole.
2013	22	The Securities and Exchange Board of India (Amendment) Act, 2013	The whole.
2013	24	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2013	The whole.
2013	29	The Representation of the People (Amendment and Validation) Act, 2013	Sections 2 and 3.

THE SECOND SCHEDULE

(See section 3)

AMENDMENTS

Year	No.	Short title	Amendments
2013	14	The Sexual Harassment of Women at Work Place (Prevention, Prohibition and Redressal) Act, 2013	In sections 6, 7 and 24,—  (i) for the words "Local Complaints Committee", wherever they occur, the words "Local Committee" shall be substituted;  (ii) for the words "Internal Complaints Committee", wherever they occur, the words "Internal Committee" shall be substituted.
2014	8	The Governors (Emoluments, Allowances and Privileges) Amendment Act, 2014	In section 2,—  (i) the words and figure "section 2 of" shall be omitted;  (ii) after the brackets and words "(hereinafter referred to as the principal Act)", insert the words and figure "in section 2".

## STATEMENT OF OBJECTS AND REASONS

The Central Government's resolve to bring reform in the legal system of the country, to make it more accessible to the common man and to imbibe the principles of rule of law, has, *inter-alia*, began with the review of enactments which are obsolete, redundant and unnecessary. In fulfilment of this objective, the Central Government has undertaken a comprehensive review of laws and the legal system with a view to remove incoherent and redundant laws.

2. The primary initiative in this direction was taken to constitute a Committee to review the laws which are obsolete and redundant and can be repealed. A two member Committee was constituted for review of obsolete laws for repeal. The said Committee, based on various Reports of the Law Commission and P. C. Jain Commission, examined the Central Acts which are not relevant or no longer needed and which can be repealed either in whole or in part.

3. The two member Committee identified 1741 Central Acts out of existing 2781 Central Acts lying on the Statute-Book as on 15th October, 2014. The Acts identified for repeal by the said Committee are categorized as (i) 777 Central Acts identified for repeal wholly or in part; (ii) 83 Central Acts relating to State subjects to be repealed by State Legislatures; (iii) 624 Central Appropriation Acts enacted up to the year 2010; and (iv) 257 Appropriation Acts enacted by Parliament for the States under President's Rule to be repealed by such states. The Law Commission, in its 248th, 249th, 250th and 251st Reports on "Obsolete Laws: Warranting Immediate Repeal", *inter alia*, recommended for repeal of 289 Acts.

4. As a step forward towards this direction, the Central Government has undertaken the following initiatives towards achieving its objective to repeal obsolete and redundant laws. The following Acts, namely, (i) the Repealing and Amending Act, 2015 (17 of 2015) to repeal 35 Acts; (ii) the Repealing and Amending (Second) Act, 2015 (19 of 2015) to repeal 90 Acts have been enacted and (iii) the Appropriation Acts (Repeal) Bill, 2015 (to repeal 758 Appropriation Acts) as passed by the House of the People on 11th May, 2015 is pending in the Council of States. On remaining Acts, action for repeal is at different stages.

5. As part of the ongoing initiative of the Central Government, the present proposal is to repeal 295 obsolete and redundant laws lying unnecessarily on the Statute-Book. An appropriate saving clause has been incorporated in the Bill. On being enacted, it would reduce obsolete laws and bring in clarity to those for whose benefit the laws are enacted.

6. The Bill seeks to achieve the aforesaid objectives.

D.V. SADANANDA GOWDA.

NEW DELHI;

*The 20th July, 2015.*

## ANNEXURE

### EXTRACTS FROM THE SEXUAL HARASSMENT OF WOMEN AT WORK PLACE PREVENTION, PROHIBITION AND REDRESSAL ACT, 2013

(14 OF 2013)

\* \* \* \* \*

Constitution  
and  
jurisdiction of  
Local  
Complaints  
Committee.

6. (1) Every District Officer shall constitute in the district concerned, a committee to be known as the "Local Complaints Committee" to receive complaints of sexual harassment from establishments where the Internal Complaints Committee has not been constituted due to having less than ten workers or if the complaint is against the employer himself.

(2) The District Officer shall designate one nodal officer in every block, taluka and tehsil in rural or tribal area and ward or municipality in the urban area, to receive complaints and forward the same to the concerned Local Complaints Committee within a period of seven days.

(3) The jurisdiction of the Local Complaints Committee shall extend to the areas of the district where it is constituted.

Composition  
tenure and  
other terms  
and  
conditions of  
Local  
Complaints  
Committee.

7. (1) The Local Complaints Committee shall consist of the following members to be nominated by the District Officer, namely:—

(a) a Chairperson to be nominated from amongst the eminent women in the field of social work and committed to the cause of women;

(b) one Member to be nominated from amongst the women working in block, taluka or tehsil or ward or municipality in the district;

(c) two Members, of whom at least one shall be a woman, to be nominated from amongst such non-governmental organisations or associations committed to the cause of women or a person familiar with the issues relating to sexual harassment, which may be prescribed:

Provided that at least one of the nominees should, preferably, have a background in law or legal knowledge:

Provided further that at least one of the nominees shall be a woman belonging to the Scheduled Castes or the Scheduled Tribes or the Other Backward Classes or minority community notified by the Central Government, from time to time;

(d) the concerned officer dealing with the social welfare or women and child development in the district, shall be a member, *ex officio*.

(2) The Chairperson and every Member of the Local Committee shall hold office for such period, not exceeding three years, from the date of their appointment as may be specified by the District Officer.

(3) Where the Chairperson or any Member of the Local Complaints Committee—

(a) contravenes the provisions of section 16; or

(b) has been convicted for an offence or an inquiry into an offence under any law for the time being in force is pending against him; or

(c) has been found guilty in any disciplinary proceedings or a disciplinary proceeding is pending against him; or

(d) has so abused his position as to render his continuance in office prejudicial to the public interest,

such Chairperson or Member, as the case may be, shall be removed from the Committee and the vacancy so created or any casual vacancy shall be filled by fresh nomination in accordance with the provisions of this section.

(4) The Chairperson and Members of the Local Committee other than the Members nominated under clauses (b) and (d) of sub-section (1) shall be entitled to such fees or allowances for holding the proceedings of the Local Committee as may be prescribed.

\* \* \* \* \*

**24.** The appropriate Government may, subject to the availability of financial and other resources,—

Appropriate Government to take measures to publicise the Act.

(a) develop relevant information, education, communication and training materials, and organise awareness programmes, to advance the understanding of the public of the provisions of this Act providing for protection against sexual harassment of woman at workplace;

(b) formulate orientation and training programmes for the members of the Local Complaints Committee.

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EXTRACT FROM THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES)  
AMENDMENT ACT, 2014

(8 OF 2014)

\* \* \* \* \*

3 of 1982.

**2.** In section 2 of the Governors (Emoluments, Allowances and Privileges) Act, 1982 (hereinafter referred to as the principal Act), for clause (a), the following clauses shall be substituted, namely:—

Amendment of section 2.

‘(a) "ex-Governor" means a person who has been the Governor of a State or two or more States;

(aa) "Governor" means the Governor, or any person discharging the functions of the Governor, of any State or of two or more States;’.

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to repeal certain enactments and to amend certain other enactments.

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*(Shri D.V. Sadananda Gowda, Minister of Law and Justice)*